

ITEM NO.23 Court 9 (Video Conferencing) SECTION II-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 14159/2020**

**(Arising out of impugned final judgment and order dated 31-05-2019 in CRLA No. 723/2013 31-05-2019 in CRLA No. 751/2013 passed by the High Court Of Delhi At New Delhi)**

**CENTRAL BUREAU OF INVESTIGATION** Petitioner(s)

**VERSUS**

**RAJVIR SINGH @ RAJBIR SINGH** Respondent(s)

**(IA No.73245/2020-CONDONATION OF DELAY IN FILING and IA No.73246/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**Date :05-04-2021 This petition was called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE SANJAY KISHAN KAUL**  
**HON'BLE MR. JUSTICE HEMANT GUPTA**

**For Petitioner(s) Mr. R.S. Suri, ASG**  
**Mr. Arvind Kumar Sharma, AOR**

**For Respondent(s) Mr. Narender Hooda, Sr. Adv.**  
**Mr. Rakesh Dahiya, AOR**  
**Mr. Aditya Dahiya, Adv.**  
**Ms. Seema, Adv.**  
**Mr. Vikas Goyat, Adv.**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

**There is delay of 314 days for which no satisfactory explanation has been forthcoming. We are dealing with a premier investigating agency, the CBI! Learned ASG submits that dismissal on limitation amounts to letting person convicted by the trial Court albeit reversed by the High Court getting away scot free. If that be the**

position, first it is the CBI which has to show some seriousness in the matter of fixing responsibility on the persons responsible for the inordinate delay of 314 days in filing the SLP.

We thus direct the CBI to hold an enquiry; fix the responsibility and place that before us, before requesting us to issue notice.

As prayed for two months' time is granted for the said purpose.

List after two months.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)